

Shri A. K. Gopalan referred to certain cases. It must be, I think, there was a *prima facie* case and therefore I brought it before the House. The House would have considered it and found, this is a trivial matter, we may take an apology and wash it away without sending it to the Committee of Privileges.

Shri V. Raju (Visakhapatnam):  
Sir, .....

Mr. Speaker: The hon. Member will try to have his soul in patience. He is new to this House. He cannot go on interrupting like this. I will take serious notice. The Chair has first to give consent and that is a pre-requisite. There are other cases which have not come to the notice of the House, where I have refused to give consent, where there is no question of privilege at all. The second set is, if I have a doubt, I allow it to be brought before the House. It is a small matter. The House says, no, it need not be referred to the Committee. Thirdly, there are serious matters in which the House says, these may be referred. I also gave a ruling with regard to a similar matter. If I were to disclose it to the House, am I going to put it before the House? Then, it is the consent of the House, not my consent. Why should there be this rule? The Speaker has the right to find out *prima facie* whether there is a case to be brought before the House. If I find that there is no such *prima facie* case, I will not bring it before the House. Therefore, I have disallowed it.

Shri Morarji Desai: Papers to be laid on the Table.

Several Hon. Members rose—

Mr. Speaker: Order, order.

Shri A. K. Gopalan: You have said enough.

Will you allow us to say a word about it?

Mr. Speaker: How many times?

Shri A. K. Gopalan: Because we want to know....

Mr. Speaker: Order, order.

Shri A. K. Gopalan: As a protest we leave the House.

(Shri A. K. Gopalan and some other hon. Members then withdrew from the House)

Shri Nath Pai (Rajpura): One small point.

Mr. Speaker: I am not going to allow.

Shri Anthony Pillai: The proviso is very clear. It says...

Mr. Speaker: I am not going to allow. It is not right he should interrupt the House.

Shri Nath Pai: May I make one statement?

Mr. Speaker: I will not allow.

Shri Nath Pai: You are making up your mind before hearing us.

(Sir Anthony Pillai then withdrew from the House)

## PAPERS LAID ON THE TABLE

### REPORT ON WORKING OF CENTRAL SILK BOARD

The Minister of Commerce and Industry (Shri Morarji Desai): I beg to lay on the Table a copy of the Report on the working of the Central Silk Board for the period from 1st April, 1956 to 31st March, 1957 in pursuance of an assurance given by the Minister of Commerce and Industry during the discussion on the Central Silk Board (Amendment) Bill on

[Shri Morarji Desai].

the 29th July, 1952. [Placed in Library. See no. S—65/57].

#### ANNUAL REPORT OF COAL BOARD

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** I beg to lay on the Table a copy of the Annual Report of the Coal Board for the year 1955-56. [Placed in Library. See No. S-63/57].

#### REPORT OF COMMITTEE TO ENQUIRE INTO POSITION OF SAND SUPPLIES FOR STOWING IN JHARIA-RANIGANJ COAL-FIELDS

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** I beg to lay on the Table a copy of the Report of the Committee to enquire into the position of Sand Supplies for purposes of Stowing in the Jharia|Raniganj Coalfields after completion of Dams by the Damodar Valley Corporation. [Placed in Library. See No. S-63/57].

#### DECLARATIONS OF EXEMPTION UNDER REGISTRATION OF FOREIGNERS ACT

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** I beg to lay on the Table a copy of each of the following Declarations of Exemptions under the proviso to section 8 of the Registration of Foreigners Act, 1939, namely:

- (1) 1/24/57-F. I., dated the 21 March, 1957  
(1 Declaration)
- (2) 1/27.57-F. I., dated the 10th April, 1957  
(6 Declarations)
- (3) 1/28/57-F. I., dated the 11th April 1957  
(1 Declaration)
- (4) 1/30/57-F. I., dated the 18th April 1957  
(1 Declaration)
- (5) 1/33/57-F. I., dated the 16th May, 1957  
(1 Declaration)

#### ALL INDIA SERVICES (OVERSEAS PAY, PASSAGES AND LEAVE SALARY) RULES

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** I beg to lay on the Table, under subsection (2) of Section 3 of the All India Services Act, 1951, a copy of the All India Services (Overseas Pay, Passages and Leave Salary) Rules, 1957, published in the Notification No. S.R.O. 526, dated the 15th February, 1957. [Placed in Library. See No. S-67/57].

#### REPORT OF STUDY GROUP ON WORKER PARTICIPATION IN MANAGEMENT

**The Deputy Minister of Labour (Shri Abid Ali):** I beg to lay on the Table a copy of the Report of the Study Group on Worker participation in Management, 1957. [Placed in Library. See No. S-68/57].

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

#### SITUATION RESULTING FROM STOPPAGE OF CALL AT MALVAN BY BOMBAY STEAM NAVIGATION COMPANY

**Shri Nath Pai (Rajpura):** Under Rule 197, I beg to call the attention of the Minister of Transport and Communications to the following matter of urgent public importance and I request that he may make a statement thereon:—

“Situation resulting from stoppage of call at Malvan by Bombay Steam Navigation Company.”

**The Minister of Transport and Communications (Shri Lal Bahadur Shastri):** A rock, known as the Perch Rock, at the entrance to the Malvan Port, was constituting an obstruction to free navigation. This was marked by a small light and it was intended to establish a lighthouse there. The Government of Bombay, who were to carry out this work, found, however, that a structure could not be built upon this rock. With a view to re-